

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

CP 128/2000 in OA.1236/99

dt.26-2-2001

Between

P.S. Gururaja : Applicant

and

1. General Manager
SC Rly., Raib Nilayam
Secunderabad

2. Sr. Divn& Personnel Officer
SC Rly. Guntakal

3. Sr. Divnl. Engr. Works Corpn.
Divisional Office, SC Rly.,
Guntakal : Respondents

Counsel for the applicant : N. Rama Mohan Rao
Advocate

Counsel for the respondents : N.R. Devaraj
SC for Railways

Coram

Hon. Mr. Justice V. Rajagopala Reddy, Vice Chairman

Hon. Mr. M.V. Natarajan, Member (Admn.)



Order

Oral order (per Hon. Mr. Justice V. Rajagopala Reddy, VC)

Heard learned counsel on either sides.

2. It is now brought to our notice that the applicant has already been reinstated. It is seen that earlier the other two applicants in the OA had filed CPS complaining that they were not reinstated. The CPS were closed by order dated 15-13-2000. In the set of CPS by mistake it appears that the applicant's CP was not added. But his name was ^{mentioned} ~~shown~~. In view of the fact that the other similar matters have been considered by the Tribunal earlier and the CP filed in relation to the order in the OA had been closed, we do not find any grounds to pursue this matter,

3. The present CP is also closed. No costs.

Caranta
(M.V. Natarajan)

Member (Admn.)

Ombyagilay
(V. Rajagopala Reddy)
Vice Chairman

Dated : 26 Feb., 2001
Dictated in Open Court

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